

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-132/ND/2020**

**IN THE MATTER OF:**

**Ms. Kokila Minocha**

**...PETITIONER**

**Vs.**

**M/s. Hindustan Power Instruments Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Harsh Tikoo, Adv.  
For the Respondent/ Corporate-debtor :Mr. Sahil Raveen, Adv.**

**ORDER**

Learned counsel for the petitioner is present and submitted that he has not received the copy of the reply. Learned counsel for the respondent is present and undertakes to serve the same on the email I.D. on the learned counsel for the petitioner. Learned counsel for the petitioner is directed to file the rejoinder within a week from today and list the case for final hearing on 6<sup>th</sup> March, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(Abni Ranjan Kumar Sinha)  
Member (J)**